## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **Appeal No. 146 of 2017**

Dated: 5<sup>th</sup> April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Rajasthan Renewable Energy Corporation Ltd. .... Appellant(s)

Vs.

M/s. Shree Cement Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Susan Mathew a/w

Mr. Ashok Sharma (Rep.)

Counsel for the Respondent(s) : Mr. Ashwin Ramanathan

Ms. Parichita Chaudhury for

Mr. Anand K. Ganesan for R-1, 3 & 4

Mr. Pallav Mongia for R-5

Mr. P.N. Bhandari for R-6 & 7

Mr. R.K. Mehta

Ms. Himanshi Andley for R-8

## **ORDER**

Learned counsel for respondent Nos. 1, 3, 4 & 5 seek four weeks more time to file reply. They may take steps to file the same on or before 04.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 16.07.2018.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor) Technical Member

ts/mk